

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**O.A.No.194/2020 & M.A.No.93/2020**

**Dated Monday, the 10<sup>th</sup> day of February, 2020**

**PRESENT**

**Hon'ble Mr.P.Madhavan, Judicial Member**

**&**

**Hon'ble Mr.T.Jacob, Administrative Member**

1. Jayalakshmi Subramanian
2. D. Padmanabhan
3. Elizabeth Vijayan
4. S. Sumathi
5. M. Chandran

....Applicants

By Advocate M/s V.Vijay Shankar

Vs.

1. The Union of India  
Engineer in Chief  
Army Head Quarters  
New Delhi – 11.
2. The Additional Directorate General (Personnel)  
Engineering-in-Chief's Branch  
Army Headquarters, New Delhi – 11.
3. The Chief Engineer  
Southern Command  
Pune – 411 011.

4. The Chief Engineer

Chennai Zone

Island Grounds, Chennai 600 009.

5. The Chief Engineer (Navy)

Station Road, Vizag – 530 016.

6. The Chief Engineer (Air Force)

2, Chief Engineer Compound, DC Area

Yeswanthpur, Bengaluru, Karnataka

560 022. Bangalore.

.... Respondents

By Advocate Mr. S. Nagarajan

**(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

MA No.93/2020 filed by the applicants for joining together to file a single OA is allowed.

2. Heard. The applicants have filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondents to grant them 2<sup>nd</sup> ACP on completion of 24 years of service and grant them all consequential and attendant benefits including revision of pay, arrears etc in the light of the order of this Tribunal in OA No. 818/2011 dated 6.11.2013 and as confirmed by the order of the Madras High Court in WP Nos. 33946, 34602 and 27798/2014 and batch dated 14.02.2017 and pass such other order or orders.”

3. The applicants are working as Senior Administrative Assistants in different offices under the respondent department. They have filed this OA for grant of 2<sup>nd</sup> ACP benefits on completion of 24 years of service. They have placed reliance on the order of this Tribunal dated 06.11.2013 in OA No.818/2011 confirmed by the Hon'ble High court of Madras in WP Nos. 33946, 34602 & 27798/2014 by order dated 14.02.2017 and citing the same they have made representations seeking the 2<sup>nd</sup> ACP benefits which evoked no positive response and hence the OA.

4. When the matter came up for hearing, learned counsel for the applicants would submit that the applicants have given representations dated 23.03.2019, 01.04.2019, 10.05.2019, 06.06.2019 & 24.10.2019 in Annexure A-3 to the competent authority regarding their grievance which are still pending and no order is passed till now. They will be satisfied if

the representations are considered and orders are passed on the basis of the orders of this Tribunal dated 06.11.2013 in OA No.818/2011 confirmed by the Hon'ble High court of Madras in WP Nos. 33946, 34602 & 27798/2014 by order dated 14.02.2017, within a stipulated time limit.

5. Mr.S.Nagarajan, takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representations of the applicants on merits.

6. In view of the limited submission and without going into the merits of the case, the OA is disposed of in the following lines:

**"The competent authority is directed to consider the applicants' representations dated 23.03.2019, 01.04.2019, 10.05.2019, 06.06.2019 & 24.10.2019 in Annexure A-3 on the basis of the order of this Tribunal dated 06.11.2013 in OA No.818/2011 confirmed by the Hon'ble High court of Madras in WP Nos. 33946, 34602 & 27798/2014 by order dated 14.02.2017 and relevant rules and regulations and pass a speaking order, within a period of four months from the date of receipt of a copy of this order."**

**(T.JACOB)  
MEMBER (A)**  
M.T.

**10.02.2020**

**(P.MADHAVAN)  
MEMBER (J)**